## Name of the Corporate Debtor: LABLAND BIOTECHS PRIVATE LIMITED CIN: U24129KA1994PTC016040

Date of commencement of CIRP: 13th June 2025

## LIST OF CREDITORS Summary as on 3rd December 2025

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

## Annexure 3 - List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Amount in Rs

| S.No | Name of the Creditor   | Details of Claim Received |                | Details of Claim Admitted |                    |  |                                  |                               |                                   | Amount                   | Amount of any     | Amount of | Amount of                   |        |
|------|--|---------------------------|----------------|---------------------------|--------------------|--|----------------------------------|-------------------------------|-----------------------------------|--------------------------|-------------------|-----------|-----------------------------|--------|
|      |  | Date of Receipt           | Amount claimed | Amount of Claim admitted  | Nature of<br>Claim | Amount<br>Covered by<br>Security<br>Interest | Amount<br>Covered by<br>gurantee | Whether<br>Related<br>Party ? | % of<br>Voting<br>Share in<br>CoC | of<br>Contigent<br>Claim | mutual dues, that |           | claim under<br>verification | anv    |
| 1    | Biotechnology Industry<br>Research Assistance Counsel<br>(BIRAC) | 02.07.2025                | 4,15,12,513    | 4,15,12,513               | Secured            | 4,15,12,513                                  | -                                | No                            | 100%                              | -                        | -                 | -         | -                           | Note:1 |
|      | Total  |                           | 4,15,12,513    | 4,15,12,513               |                    | 4,15,12,513                                  | -                                |                               | 1.00                              |                          |                   | -         | -                           |        |

## Note

1. As per clause 3 (v) of agreement between DBT and Labland Biotech Pvt. Ltd., the capital assets acquired through loan amount sanctioned by DBT shall remain hypothicated to DBT till the entire amount of loan with interest accrued is repaid by the company. As per Deed of Hypothication between DBT and Labland Biotech Pvt. Ltd., it is mentioned that a loan of Rs. 195.65 lakhs has been released by DBT through cheque dt 14th Aug 2007 which includes Rs. 171.90 lakhs towards purchase of capital assets in accordance with the details contained in the Agreement.

Since, security interest by way of hypothication deed for only Rs. 171.90 lakhs has been created and a charge has also been registered for the said amount, we have considered Rs.171.90 lakhs as secured debt alongwith the interest accrued. The balance of Rs. 23.75 (Rs.195.65-171.90 lakhs) is considered as unsecured.

The loan disbursement of 2nd and 3rd instalments amounting to Rs. 37.88 lakhs and 9 lakhs towards consumables, travel and contingency, and no security interest has been created by DBT, these amounts alongwith interest are considered as unsecured debt.